



भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
भारत सरकार/Government of India



महानगर दूरसंचार भवन, जवाहर लाल नेहरू मार्ग,
Mahanagar Doorsanchar Bhawan, Jawahar Lal Nehru Marg
(पुराना मिनटो रोड) नई दिल्ली/(Old Minto Road), New Delhi-110002
फैक्स/Fax : +91-11-23213294, ईपीबीएक्स नं०/ EPBX No. : +91-11-23664145

DIRECTION

Dated: 20th May, 2016

Subject: Direction under section 13, read with sub-clauses (i) and (v) of clause (b) of sub-section (1) of section 11, of the Telecom Regulatory Authority of India Act, 1997 and regulation 18 of the Telecommunication Mobile Number Portability Regulations, 2009 (8 of 2009), with regard to closure of CDMA services and rollout of LTE services by M/s Reliance Communications Limited in Haryana, Himachal Pradesh, Orissa, Punjab & West Bengal licensed service areas w.e.f. 15th May 2016 and in Andhra Pradesh, Bihar, Delhi, Gujarat, Kolkata, Madhya Pradesh, Maharashtra, Mumbai, UP (East) & UP (West) licensed service areas w.e.f. 31st May, 2016, consequent to liberalization of 800 MHz spectrum.

No.123-2/2014-NSL-II- Whereas the Telecom Regulatory Authority of India [hereinafter referred to as the Authority], established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) (hereinafter referred to as TRAI Act, 1997), has been entrusted with discharge of certain functions, *inter alia*, to ensure compliance of terms and conditions of licence; regulate the telecommunication services; protect the interests of service providers and consumers of the telecom sector;

2. And whereas M/s Reliance Communications Limited (hereinafter referred to as M/s RCL) has, vide its letter, No. RCL/TRAI/16-17/6991 dated 5th April, 2016, intimated the Authority that it had applied for liberalization of existing 800 MHz spectrum to DoT on 09th November, 2015 in Andhra Pradesh, Bihar, Delhi, Gujarat, Haryana, Himachal Pradesh, J&K,

Ranjel

Kolkata, Madhya Pradesh, Maharashtra, Mumbai, Orissa, Punjab, UP (East), UP(West) and West Bengal licensed service areas and consequent to such liberalization, M/s RCL would be closing its CDMA services in the aforementioned 16 licensed service areas and rolling out LTE services;

3. And whereas M/s RCL has, vide its letter No. RCL/TRAI/LT/16-17/5079 dated the 7th April, 2016, further informed that DoT has approved the liberalization of the spectrum held by M/s RCL in 800 MHz in all the aforesaid 16 licensed service areas and M/s RCL has, vide its letter No. RCL/TRAI/LT/16-17/5124 dated 25th April, 2016 and letter No. RCL/TRAI/LT/16-17/5161 dated 13th May, 2016, informed that necessary intimation in this regard has been provided to its existing CDMA subscribers;

4. And whereas M/s RCL has, in continuation to its earlier letters mentioned in the preceding para, informed the Authority vide its letter No. RCL/TRAI/LT/16-17/5150 dated 5th May 2016 regarding discontinuation of its CDMA services with effect from midnight of 15th May 2016 in Haryana, Himachal Pradesh, Orissa, Punjab & West Bengal licensed service areas and w.e.f. the 31st May, 2016 in Andhra Pradesh, Bihar, Delhi, Gujarat, Kolkata, Madhya Pradesh, Maharashtra, Mumbai, UP (East) & UP (West) licensed service areas;

5. And whereas M/s RCL has, vide their letter dated 25th April, 2016 mentioned in para 2 above, also stated that CDMA subscribers who were acquired recently and those who have ported into their network from other operators having activation of number for less than ninety days shall not be able to port out from M/s RCL due to rejection from MNP Service Providers (hereinafter referred to as MNPSPs) and has requested to allow port out of its CDMA subscribers with activation of number for less than ninety days from their network;

6. And whereas M/s RCL has, vide their letter dated 25th April, 2016 mentioned in para 2 above, further requested that in case of corporate account (COCP – company owned and company paid accounts) where they have a single Customer Acquisition / Application Form (CAF), to allow generation of UPC code for all such end users based on a written request of the authorized signatory of the company without the limit of fifty mobile number in a single porting request form;

7. And whereas as per the regulation 6 (a) of Mobile Number Portability Regulations, 2009 (hereinafter referred to as regulations) dated 23rd September, 2009, a mobile number may be ported after expiry of a period of ninety days from the date of activation of mobile connection in the case of a mobile number not ported earlier; or from the date of activation of mobile number after its last porting, in the case of a mobile number which has been ported earlier;

8. And whereas as per the regulation 6 (g) of regulations, the porting request, in case of corporate mobile number, does not seek simultaneous porting of more than fifty mobile numbers;

9. Now, therefore, in exercise of the powers conferred upon it under section 13, read with sub-clause (i) and (v) of clause (b) of sub-section (1) of section (11), of TRAI Act, 1997, the Authority, in the interest of consumers of telecom sector, hereby directs –

(a) M/s Reliance Telecommunications Limited to –

- (i) generate Unique Porting Codes (UPCs) with existing service provider code 'R' for all the CDMA subscribers in Himachal Pradesh, Haryana, Orissa, Punjab and West Bengal licensed service areas and communicate UPC through SMS to CDMA subscribers immediately;
- (ii) generate UPCs with service provider codes 'L', 'P', 'S', 'W' and 'X' for Delhi service area in addition to the existing 'service provider code' i.e. 'R' and communicate the UPC through SMS to the CDMA subscribers immediately;
- (iii) generate UPCs with service provider codes 'L', 'P', 'S' and 'W' for U.P.(East) service area in addition to the existing 'service provider code' i.e. 'R' and communicate the UPC through SMS to the CDMA subscribers immediately;
- (iv) generate UPCs with service provider code 'L', 'P' and 'S' for Bihar and Madhya Pradesh service areas in addition to the existing 'service



provider code' i.e. 'R' and communicate the UPC through SMS to the CDMA subscribers immediately;

- (v) generate UPCs with service provider code 'L' and 'P' for Andhra Pradesh, Maharashtra and Mumbai service areas in addition to the existing 'service provider code' i.e. 'R' and communicate the UPC through SMS to the CDMA subscribers immediately;
- (vi) generate UPCs with service provider code 'L' for Kolkata, Gujarat and UP(West) service areas in addition to the existing 'service provider code' i.e. 'R' and communicate the UPC through SMS to the CDMA subscribers immediately;
- (vii) keep all the UPCs generated pursuant to this direction and UPCs generated prior to the date of this direction which are valid on that date, valid till 23:59:59 hours of 30.06.2016;
- (viii) act upon all the requests of mobile number portability made by its CDMA subscribers and forwarded by MNPSPs to M/s RCL till 30.06.2016;
- (ix) not reject any porting-out request of its CDMA subscribers whose activation of number is of less than ninety days;
- (x) furnish compliance report of this direction to the Authority by 10.07.2016 together with the details of the number of CDMA subscribers successfully ported out and remaining CDMA subscribers who could not port out and reasons thereof.

(b) all Telecom Service Providers (hereinafter referred to as TSPs) and MNPSPs to recognize additional UPCs with service provider code as 'L', 'P', 'S', 'W' and 'X' for Delhi service area, 'L', 'P', 'S' and 'W' for U.P.(East), 'L', 'P' and 'S' for Bihar and Madhya Pradesh service areas, 'L' and 'P' for Andhra Pradesh, Maharashtra and Mumbai service areas and 'code 'L' for Kolkata, Gujarat and UP(West) service areas for the CDMA subscribers of M/s RCL;

Rawal

(c) MNP Service Providers to allow porting out of CDMA subscribers of M/s RCL of the aforesaid licensed service areas with activation of number of less than ninety days; and

(d) MNP Service Providers not to accept requests for porting of CDMA mobile numbers of licensed service areas mentioned at para 4 above of M/s RCL as Donor Operator after 30.06.2016.


(Sanjeev Banzal) 20/6/16

Advisor (Network, Spectrum and Licensing)

To,

All TSPs and MNPSPs